

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 495/TT/2019

Date: 3.11.2020

To

Shri. S.S. Raju
Senior General Manager (Commercial)
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff for 2001-04 tariff period, 2004-09 tariff period, 2009-14 tariff period and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for Asset-I: 220 kV D/C Unchahar-Kanpur transmission line-I with associated bays, Asset-II: 220 kV D/C Unchahar-Kanpur transmission line-II with associated bays, and Asset-III: LILO of one circuit of 220 kV D/C Panki-Mainpuri line-II of transmission system associated with Unchahar Stage-II in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.11.2020:-

2009-14 period

- a) Provide detailed loan portfolio pertaining to the 2009-14 tariff period.

2014-19 period

- b) Reasons for change in cumulative repayment of loan upto 31.3.2014 as per Form 9C. Loan repayment upto 31.3.2014 submitted in instant petition is ₹ 9679.52 lakh whereas approved vide order dated 28.1.2016 in Petition No. 432/TT/2014 is ₹9576.17 lakh.

- c) Reasons for variation in ROI in 2013-14 as per loan portfolio (Form 9C) submitted in the instant petition as compared to ROI approved vide order dated 28.1.2016 in Petition No. 432/TT/2014.
 - d) Provide Auditor Certificate for the Combined Asset.
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)